

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
BOMBAY BENCH, CAMP AT NAGPUR.

57

Original Application No.139/93.

Shri C.D.Tele.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant by Shri A.M.Gordey.

Respondents by Shri P.N.Chandurkar.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 1.11.1993.

Heard Shri A.M.Gordey, counsel for the applicant and Shri P.N.Chandurkar, counsel for the Respondents.

2. It is apparent that the present application is barred by time, because the applicant had made a representation on 13.6.1991 and the reply to it was sent on 26.6.1991, while the present application was filed in January, 1993. The learned counsel for the applicant refers to the communication dt. 24.12.1992 (Annexure 'XVIII'), but that reply of the respondents also clearly shows that the earlier communications had been answered and no new point was raised. Repeated representations will not have the effect of extending the period of limitation. The present application is barred by time and is dismissed with no order as to costs.

N.K.V.  
(N.K.VERMA)  
MEMBER(A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.